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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

10.02.2015

OA No. 291/00083/2015

Mr. Iliyas Khan, Counsel for applicant.

The applicant filed the present OA being aggrieved by the action of the respondents by which they have not included his name in the panel for appointment which they issued on 21.10.2014 for the post of Traffic Apprentice/ Goods Guard despite of securing more marks than the cut off marks of SC category. The learned counsel for the applicant submits that the applicant belongs to SC category and he secured 65.8607 marks and the cut off marks of his category i.e. SC category is only 65.22242.

Being aggrieved by this action of the respondents, the applicant has also filed a Legal Notice for demand of Justice dated 20.01.2015 (Annexure A/11) through his counsel. The learned counsel for the applicant stated that this legal notice for demand of justice is still pending.

Therefore, in the interest of justice, the respondent are directed to decide legal notice for demand of justice dated 20.01.2015 (Annexure A/11) of the applicant according to the provisions of law by a reasoned & speaking order expeditiously but not later than two months from the date of receipt of a copy of this order.

The applicant is also directed to send a copy of the paper book of the OA along with a copy of this order to the respondents.

If the applicant is aggrieved by the decision taken on his legal notice for demand of justice, he is at liberty to file substantive OA.

With these observations & directions, the OA is disposed of with no order as to costs.

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(Smt. Chameli Majumdar)
Member (J)

Anil Kumar
(Anil Kumar)
Member (A)

Abdul